1	2	3	4	5
Chola	10,447	10,538	14,195	50,614
Future	6,890	-	6,951	-
HDFC	45,992	20,767	210,315	84,485
ICICI	42,940	29,381	170,558	218,928
IFFCO	24,438	16,562	65,259	112,510
National	7,919	16,236	6,901	142,439
New India	5,054	20,949	145,116	52,175
Oriental	97	8,773	255	39,075
Reliance	33,612	17,832	43,373	67,339
Royal Sundaram			59	52
SBI	5,673	15,555	8,472	32,556
Shriram	3,379	-	20,336	-
TATA	8,362	8,897	51,488	51,807
UIIC	26,461	11,364	147,520	64,846
Universal	12,538	15,646	66,382	22,852
GRAND TOTAL	421,605	303,870	1,608,688	1,666,699

Reverse auction of coal blocks in Odisha

- *55. SHRI PRATAP KESHARI DEB: Will the Minister of COAL be please to state:
- (a) how much money was earned through the reverse auction of coal blocks in the State of Odisha; and
 - (b) how much, out of the total money earned, has been shared with the State?

THE MINISTER OF COAL (SHRI PIYUSH GOYAL): (a) In the State of Odisha, ₹ 51.57 Crore has been generated through Reverse Auction.

In case of reverse bidding, a Ceiling price of CIL notified price for each coal block is fixed and bidders are mandated to quote lower than this ceiling price. The Ceiling price is fixed at Run-of- Mine(ROM) price of equivalent grade of coal, as specified by CIL for the power sector. The bidder quoting the lowest in 'reverse bidding' is the

successful bidder. This quote is taken as the transfer price of coal from coal block to the plant and is passed through in determination of tariff for electricity. This method ensures that benefit of lower bid price is passed through to the consumers. A Fixed Reserve Price of ₹ 100/- per tonne of coal is payable to the State Government, as per actual production by the successful bidder.

In case the bidding continues and the quotes in the bidding reaches ₹0 (Zero) per tonne then the bidders are required to quote the 'Additional Premium' which they are willing to pay over and above Fixed Reserve Price of ₹100/- per tonne. Thus, the bidding continues in 'forward bidding' mode and the bidder quoting the highest 'Additional Premium' is declared Successful Bidder. In such case of ascending 'forward bidding' also, only the aforementioned ₹100/- per tonne is taken as input for computation of energy charge for the purpose of determination of electricity tariff and the 'Additional Premium' is not included for the purposes of determination of tariff for electricity.

(b) Entire amount of ₹ 51.57 Crore generated through reverse e-auction has been transferred to State of Odisha.

Settlement of insurance claims of farmers in Andhra Pradesh

- *56. SHRI V. VIJAYASAI REDDY: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:
- (a) whether it is a fact that the Government of Andhra Pradesh has delayed payment of premium to crop insurance companies during 2016-17 and 2017-18, if so, the details thereof;
- (b) to what extent the delay in payment of premium has impacted settlement of claims of farmers in Andhra Pradesh, during the above said two years; and
- (c) the status of payment of premium in 2018-19 by the Government of Andhra Pradesh to the crop insurance companies?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI RADHA MOHAN SINGH): (a) Yes Sir. Details of season-wise premium subsidy released by the State Government of Andhra Pradesh against due dates to insurance companies and claims pending is given in the Statement. (See below)

(b) Delays in payment of premium by State Government directly impact the timely settlement of claims by insurance companies as they settle the claims on receipt of premium including Government subsidy.